## NATIONAL COMPANY LAW TRIBUNAL

## **NEW DELHI BENCH**

(IB)-609(ND)/2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ HON'BLE MEMBER(T) MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2019

NAME OF THE COMPANY: SE Investment Ltd. V/s. Soni Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Present: Mr. P. Nagesh, Advocate for the Petitioner

Mr. Prabjot Kaur, Advocate in CA 478/2019

Ms. Samiksha Godiyal, Advocate for the Applicant in CA

667/2018

Mr. Harshit Garg, Advocate in CA 634/2019

Mr. Saurabh Jain, Advocate for the Respondent

Mr. Rajeev Kumar, Advocate for RP

## **ORDER**

It is submitted that the report in respect of the adjudicating the claims and classifying them as plot owners or Financial Creditors has yet to be received from the Ld. Commissioner, Mr. Rakesh Siddharth. It is submitted that disputed claims has been received till 25th May and he would be submitting his reply within 4 weeks.

List this for report of the Ld. Commissioner on 8th July, 2019.

Certain transactions which have not been communicated to the RP have been received. We direct that all books of accounts, including the receipt of payments be handed over to the RP immediately by the Ex-Directors.

The RP submits that the claim of the applicant in CA 478/2019 has been rejected as a part from the cash, the transaction of Rs. 1 lakh was made but the cheque no. did not match. We fail to comprehend as why this amount has

been rejected on this ground as being a bank transaction is clearly reflected in the account of the Corporate Debtor.

RP shall ensure that the same be taken into consideration.

CA 478/2019 stands disposed off.

Reply to CA 634/2019 has also been filed. To come up on 11th July, 2019.

(V. K. Subburaj) Member (T) (Ina Malhotra) Member (J)